

ITEM NO.1501

COURT NO.2

SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

I.A. NO. 26542/2018 IN W.P.(C) NO. 406/2013

RE-INHUMAN CONDITIONS IN 1382 PRISONS

**Date : 13-12-2018**      This application was called for pronouncement of judgment today.

Mr. Gaurav Agrawal, Adv. (A.C.)

**Applicant**

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**For Petitioner(s)**

By Post

**For Respondent(s)**

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**For States of  
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**Assam**

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H.P.	Mr. Vikas Mahajan, Adv. Mr. Vinod Sharma, Adv.
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	Mr. Avneesh Arputham, Adv. Ms. Anuradha Arputham, Adv. Ms. Geetanjali, Adv. for M/s Arputham Aruna & Co.
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Hon'ble Mr. Justice Madan B. Lokur pronounced the reportable order of the Bench comprising His Lordship, Hon'ble Mr. Justice S. Abdul Nazeer and Hon'ble Mr. Justice Deepak Gupta.

In terms of the signed reportable order, application stands disposed of with the following observations:

"12. We request the Justice Amitava Roy Committee to look into all the issues raised in the application in greater depth in addition to its Terms of Reference.

13. Since we are leaving all other issues open for consideration by the Justice Amitava Roy Committee, the applicant is at liberty to assist the Justice Amitava Roy Committee in this regard."

(SANJAY KUMAR-I)

AR-CUM-PS

(Signed reportable order is placed on the file)

(KAILASH CHANDER)

ASSISTANT REGISTRAR